ultimate irrigation potential in this country is 113 million hectares. Out of that, the total ultimate irrigation potential due to ground water is 40 million hectares, out of which we have been able to create 24.50 million hectares till March 1982. So, the irrigation potential which is left to be created out of ground water is 40-24.50; so, only 15.50 million hectares are still left to be created.

Coming to survey, the total area to be surveyed is 28.7 lakh sq. km, out of which 17.5 lakh sq. km have been surveyed. The rest is still to be surveyed. According to the present plans, we shall be able to complete the whole survey by the end of 1990, that is, by the end of the Seventh Plan. We are doing it. The delay is not due to lack of funds. Systematic scientific survey takes time. It is not as if within one year it can be completed; it takes time. That is one factor. Further trained personnel has to be created. There are so many processes. We have got funds for this. In the Sixth Plan we have got a total sum of Rs. 12,000 crores for irrigation. It is not due to lack of funds that these surveys have not been completed. There are so many processes to be completed. That is the problem.

SHRI ARJUN SETHI: I did not refer to lack of funds; I referred to lack of proper management.

SHRI KEDAR PANDAY: Lack of proper management is there. We require trained personnel and we are going to get them.

श्री मोती भाई आर० चौधरी : अध्यक्ष महोदय मैं माननीय मंत्री महोदय से जानना चाहता हूं कि गुजरात में किन-किन क्षेत्रों में और कितने वर्ग किलोमीटर में सर्वेक्षण किया गया है और कहां-कहां कितनी गहराई से पानी मिला है तथा इसका क्या नतीजा हुआ है ?

श्री केदार पांडे : अध्यक्ष महोदय: जहां तक गुजरात में मेजर और माइनर इरिगेशन की बात है उसमें प्राय: पानी ज्यादा से ज्यादा एग्जॉस्ट हुआ है । They have been able to create irrigation potential to the maximum. इस प्रकार कुछ ही काम गुजरात में बाकी है । That is the position today.

श्री मोती भाई आर० चौधरी : अध्यक्ष महोदय, मैंने माननीय मंत्री जी से पूछा है कि कहां-कहां पर सर्वेक्षण किया गया है और कितनी गहराई से पानी मिला है ?

श्री केदार पांडे : इस बारे में आप दूसरा नोटिस दीजिए कि कहां-कहां पर हुआ है ;

श्री मूल चन्द डागा : अध्यक्ष महोदय, मैं राजस्थान के बारे में एक सवाल पूछना चाहता हूं ।

MR. SPEAKER: I don't think he **has** information regarding this.

श्री मूल चन्द डागा : बड़ा जरूरी क्वैश्चन था ।

(Interruptions).

MR. SPEAKER: Put a separate question for that.

National Water Resources Council

*673. SHRI VIRDHI CHANDER JAIN:

SHRI B. V. DESAI:

Will the Minister of IRRIGATION be pleased to state:

(a) whether it is a fact that National Development Council endorsed the proposals for the setting up of a national water resources council and river basin commission and for enacting legislation to facilitate speedy settlement of the inter-State waters disputes; and

(b) if so, when these proposals will be put into action?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI): (a) Yes, Sir.

(b) Action to set up the National Water Resources Council has been initiated.

श्री वृद्धि चन्द्र जैन : अध्यक्ष महोदय, क्या यह सही है कि इण्टरस्टेट वाटर डिसप्यूट्स के मामलों में केन्द्रीय सरकार के पास सीमित या यों कहिए कि कोई अधिकार न होने की वजह से बहुत से मामले 10–10, 12–12 और कहीं-कहीं पर 20–20 वर्षों से विवाद में पड़े हुए हैं और हल नहीं हुए हैं, जिससे देश की पैदावार को बड़ा धक्का पहुंचा है। क्या केन्द्रीय सरकार इन मामलों को जल्दी से जल्दी निपटाने के लिए कोई लेजिसलेशन प्रस्तुत करने जा रही है ?

श्री जियाउर्रहमान अंसारी : अध्यक्ष महोदय, यह बात सही है कि केन्द्र के पास पानी के सिलसिले में बहुत ही महदूद अख्तियारात हैं। इण्टरस्टेट के ये अख्तियारात आर्टिकल 262 में है तथा इस सिलसिले में जो कुछ भी इससे पहले किया गया था, वह इतना काफी नहीं था, जिसकी वजह से 10–10, 12–12 साल एक-एक झगड़े को निपटाने में लगे। इस बात का ध्यान रखते हुए प्राइम मिनिस्टर ने स्टेट गवर्नमेंट्स के चीफ मिनिस्टर्स का ध्यान दिलाया और उसके बाद नेशनल डवेलपमेंट काउन्सिल में फैसला लिया गया कि नेशनल वाटर रिसोर्सेज़ काउन्सिल, जिसकी प्राइम मिनिस्टर चेयरमन हैं और सारे स्टेट्स के चीफ मिनिस्टर्स के उसके मेम्बर हों और दूसरी कन्सर्ड मिनिस्ट्री पानी से ताल्लुक रखने वाली हैं, उनके रिप्रेजेन्टेटिव उसमें हों और वह वजूद में आएं और एक नेशनल वाटर पालिसी भी बनाएं और इन झगड़ों को निपटाने के सिलसिले में भी आसान करे। एक नेशनल वाटर रिसोर्सेज काउन्सिल और दूसरे रिवर बेसिन कमीशन और अगर इसके बाद भी नेशनल वाटर रिसोर्सेज काउन्सिल में इस बात को महसूस किया गया कि किसी लेजिसलेशन की जरूरत है, जैसा कि कान्स्टीचूशन में पहले ही प्रोवीजन्स हैं, इनके अलावा कुछ और लेजिसलेशन की जरूरत है, तो उस लेजिसलेशन को टेकअप करेंगे। लेकिन, प्रपोजल यह है कि नेशनल वाटर रिसोर्सेज काउन्सिल प्राइम मिनिस्टर की चेयरमैनशिप में बनाने के लिए इनिशिएट किया गया है।

श्री वृद्धि चन्द्र जैन : अध्यक्ष जी, जैसा कि मंत्री जी नेशनल वाटर रिसोर्सेस काउन्सिल के बारे में फर्मा रहे हैं, तो मैं यह जानना चाहता हूं कि इसका गठन और इसकी स्थापना कब तक हो जाएगी और इसका अधिकार क्षेत्र क्या रहेगा ?

श्री जियाउर्रहमान अन्सारी : अध्यक्ष जी, जैसा कि मैंने पहले अर्ज किया कि हमारी ख्वाहिश है कि जल्दी से जल्दी इसकी स्थापना हो जाए और उस सिलसिले में हमने इनिशिएट किया है कि वह जल्दी से जल्दी वजूद में आए। जहां तक उसके अख्तियारात का सवाल है, उस सिलसिले में नेशनल डवेलपमेंट काउन्सिल में नेशनल वाटर रिसोर्सेज काउन्सिल की स्थापना को उचित समझा है। वह इसी नजर से समझा है कि एक नेशनल वाटर पालिसी होनी चाहिए और उस नेशनल वाटर पालिसी को बनाने के लिए कोई नेशनल फोरम हो। इसीलिए नेशनल वाटर रिसोर्सेज कौंसिल बनाने के बारे में तय किया, जिस की हैड प्राइम मिनिस्टर हैं। वह नेशनल पर्सपेक्टिव को सामने रखते हुए, जो इण्टर-स्टेट वाटर्स हैं, उन का

इन्वेस्टीगेशन करे और सर्वे करे। फिर स्टेट्स और नेशनल पर्सपाक्टिव, दोनों को नज़र में रख कर, कोई चीज़ उस के सामने पेश हो और वह उस को एप्रूव करे। इस नुक्ते-नज़र से यह नेशनल वाटर रिर्सोर्सेज कौंसिल बनाई जा रही है। नेशनल वाटर रिर्सोर्सेज कौंसिल के जो फंक्शन्स होंगे और जो उसके अख्तियारात हैं, अगर आप इजाजत दें, तो मैं उन को पढ़ कर सुना दूं।

The functions of the National Water Council will be:

1. To lay down national water policy and to review it from time to time.

2. To consider and review water development plans submitted to them by the National Water Resources Development Agency, the River Basin Commissions etc.

3. To recommend the acceptance of water plans with such modifications as may be appropriate and necessary.

4. To direct carrying out such further studies as may be necessary for the fuller consideration of the plans or components thereof.

5. To advice on the modality of resolving inter-State differences with regard to specific elements of water plans and such other issues that may arise during planning or implementation of the project.

6. To advise on practices and procedures, administrative arrangements and regulations for the fair distribution and utilisation of water resources by different beneficiaries keeping in view optimum development and the maximum benefit of the people, and

7. To make such other recommendations as would faster expeditious and environmentally sound and economic development of water resources in various regions.

These are the objectives for which this National Water resources Council is envisaged to be set up.

Shri B. V. DESAI: We are very happy that finally a high powered resources council has been formed or is going to be formed under the chairmanship of the Prime Minister. But as our hon. Minister has explained the functions and the duties of this Council also are advisory. The crux of the problem is not the morfation of the Council or Board because previously in 1956 also the River Board Act was passed wherein the Constitution of the River Board was envisaged. But it did not fructify. Again we have got some other Act — Inter-State River Dispute Act under which tribunal could also be formed. There also due to the contentions of different States Tribunals could not be formed and the conflict between different States regarding sharing of river waters is going on. The question is not the formation of Council or Board or some agency, but the question is that of the will and determination of this nation to formulate a policy under which the river water is declared as a national asset. Is this Government going to think in this direction and act promptly. That all rivrs of this country are the national property and the entire fresh water resources will be utilised to the maximum benefit of the entire nation. If so, then the question of implementation comes, that is, one river basin can be linked to another river basin on regional basis thus forming a regional water grid Is the Government thinking on these lines?

THE MINISTER OF IRRIGATION (Shri KEDAR PANDAY): It is a fact that the rivers in India are national rivers. We recognise that water is the national resource of the country. But according to the present Constitution, water is a State subject. At present, according to our Constitution of today, water is a State subject and not the Central subject.

PROF. MADHU DANDAVATE: Water is a universal subject.

SHRI KEDAR PANDEY: It is a State subject. But we accept in principle that water is a national asset. Uptil now, according to the Constitution, it is a State subject. To solve the disputes, we have

meetings, we have discussions, we have negotiations so that we have been able to find out some solutions in the country. The main dispute which is still pending is the Cauvery river dispute. That is very important dispute which is pending. On the 14th of March, 1982, we had a meeting of the National Development Council and there we discussed a lot. A Council was to be constituted according to that Resolution. It is going to be constituted. Of course, this Counil has got advisory capacity till now. In that case, we will follow certain procedure. After setting up of a National Water Resources Council and the Rivers Commission, possibly the dispute should be minimised to a great extent. That is what we feel. Even after this, if disputes arise, then some action should be taken for enacting a legislation as suggested by the National Development Council. But this can only be taken after the National Water Resources Council sits and discusses the basin plans and finds to what extent, the States Cooperate and the national plan becomes successful. So, in the ultimate analysis, if we fail in all these things, then a legislation will be enacted. But keeping the Chief Ministers into confidence, of which the Prime Minister is the Chairman of the Council, ultimately if we fail, in all these attempts, then a legislation will be enacted. This is the position now.

SHRI D. P. YADAV: Sir, water and power are the two elements on which the prosperity of the nation depend. In the power sector, we have got two systems of construction of power stations. One is the Central sector and the other is the State sector. Likewise, will the hon. Minister consider the completion and construction of the bigger dam projects, inter-basin project and inter-river project and taking it up under the Central project? Will he be coming to this House with a legislation in this regard?

SHRI Z. R. ANSARI: Sir, we have no proposal at the moment for implementing these projects. Water, as the hon. Minister stated is the State subject. The implementation of the Plans or projects is the responsibility of the State Governments. We have no proposal to take that burden on the shoulder of the Central Government.

गेहूं कि ढुलाई में घोटाला

*677. **श्रीमती कृष्णा साही :** क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गेहूं को राज्य से बाहर अवैध रूप से भेजे जाने के बार में उत्तर प्रदेश में खाद्य नियंत्रकों द्वारा रेलवे स्टेशनों पर मारे गये छापों सम्बन्धी मामले को केन्द्रीय सरकार के ध्यान में लाया गया है ;

(ख) यदि हां, तो मामले के तथ्य क्या हैं; और

(ग) उस पर सरकार द्वारा क्या कार्यवाही की गई है ?

कृषि तथा ग्रामीण विकास मंत्रालयों में उपमंत्री (कुमारी कमला कुमारी) : (क) जी, हां।

(ख) और (ग). उत्तर प्रदेश की सरकार से प्राप्त सूचना के अनुसार, जो कि इस मामले से सम्बन्धित हैं, क्षेत्रीय खाद्य नियन्त्रक, कानपुर को जाली पृष्ठांकनों के आधार पर गेहूं के वैगनों में अवैध लदान का पता चला था। राज्य सरकार ने सूचित किया है कि इन्होंने सम्बन्धित थोक व्यापारियों और कमीशन एजेन्टों के लाइसेंस निलम्बित कर दिए हैं। इसके अलावा, एक वरिष्ठ विपणन निरीक्षक, दो विपणन निरीक्षकों और एक क्लर्क को निलम्बित कर दिया गया है और उनके विरुद्ध विभागीय जांच का कार्य प्रगति पर है। राज्य सरकार ने आपरिधिक जांच विभाग द्वारा विस्तृत जांच करने के आदेश दिए हैं।

श्रीमती कृष्णा साही : अध्यक्ष महोदय, यह बड़ी अच्छी बात है ....।

अध्यक्ष महोदय : जवाब अच्छा है या इनका जवाब देना अच्छी बात है?